GAYATRI SUGARS LIMITED

Regd. & Corp. Office: B-2, 2nd Floor, 6-3-1090, T.S.R. Towers, Rajbhavan Road, Somajiguda, Hyderabad-500 082, TG, IN
Tel: 040-23414823/4826 E mail:gayatrisugars@gmail.com
CIN: L15421TG1995PLC020720

POSTAL BALLOT AND E-VOTING NOTICE

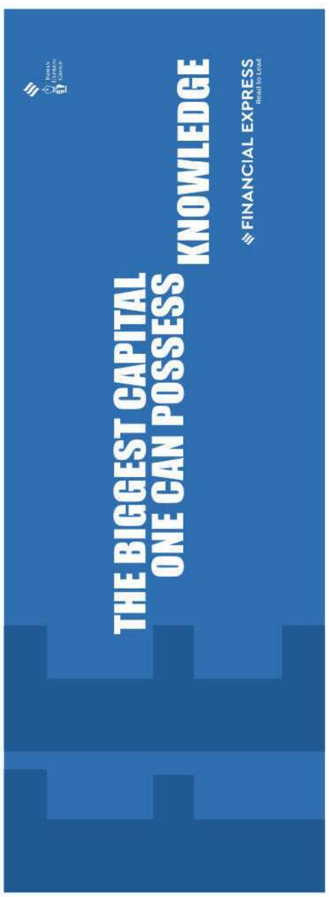
Members are hereby informed that pursuant to Section 108& 110 of the Companies Act, 2013, read with rules 20 & 22 of Companies (Management and Administration) Rules, 2014, including amendments thereof, and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time. In terms of General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020 and other relevant circulars, the latest being General Circular dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") ("MCA Circulars") and read with SEBI (LODR) Regulations, 2015, the Company has completed the dispatch of the Postal Ballot Notice along with Explanatory Statement on Monday, 20th July 2026 through electronic means to the members as on cut-off date Friday, 10th July 2026, whose email IDs are registered in the records of depository participants for seeking approval of members by way of postal ballot for:

Sl No	Particulars	Type of Resolution
1	To consider and approve the appointment of Mrs. Sarita Danda (DIN: 11732470) as an Independent Director of the company	Special Resolution

In terms of General Circulars issued by MCA, the Company has not sent the hard copy of postal ballot notice and postal ballot form, ithas extended e-voting facility for its Members to enable them to cast their votes electronically through NSDL e-Voting platform, and Voting through electronic means will commenced on Tuesday, 21st July 2026 at 09:00 a.m. (09:00 hours IST) and will end on the Wednesday, 19th August 2026 at 5.00 p.m (17:00 hours IST). The Board of Directors has appointed Mr. Y Koteswara Rao, Practicing Company Secretary (CP No.7427), as the Scrutinizer for conducting the Postal Ballot/e-voting process in a fair and transparent manner. Members are requested to note that voting thorough electronics means will end at 5:00 pm on Wednesday, 19th August 2026. Please note that as on the cut-off date, i.e. Friday, 10th July 2026 may cast their vote, voting by electronic means shall not be allowed beyond the said date. Any member who does not received the Postal Ballot notice may either send an e-mail to **cs.gsl@gayatri.co.in** or may apply to the Registrar and Share Transfer Agent of the Company at info@vccipl.com and obtain a duplicate postal Ballot notice. The Postal Ballot Notice can also be downloaded from our website **www.gayatrisugars.com.** The result of the voting by Postal Ballot will be announced within two working days from the conclusion of the e-voting i.e. on or before 21st August 2026 at the Registered Office of the Company and will be displayed on the website of the Company **www.gayatrisugars.com** at besides being communicated to stock exchanges, the Depositories and the Registrar and Share Transfer Agent. In case of any query/grievance in connection with the Postal Ballot including remote e-voting, shareholder may contact the Company at **cs.gsl@gayatri.co.in** or Share Transfer Agent at **info@vccipl.com.**

By the Order of the Board
For **GAYATRI SUGARS LIMITED**
Sd/- **T. SARITA REDDY**
Managing Director
DIN 00017122

Date : 20th July, 2026
Place : Hyderabad



PI Industries Limited

CIN: L24211RJ1946PLC000469
Regd. Office: Udaisagar Road, Udaipur - 313 001 (Raj.)
Corporate Office: Unit no. 3A, 1st Floor, The ORB, CTS No. 1483 D IA Project Road Next to JW Marriott Hotel, Sahar, Village Marol, Taluka Andheri (East), Mumbai, Maharashtra - 400099
Email-ID: investor@piind.com, **Website:** www.piindustries.com
Phone: 0294-6651100

NOTICE OF THE 79TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ('VC') / OTHER AUDIO-VISUAL MEANS ('OAVM')

Notice is hereby given that 79th Annual General Meeting ("AGM") of the Members of PI Industries Limited ('the Company') is scheduled to be held on **Friday, August 14, 2026** at **10:30 a.m. (IST)** through VC / OAVM in compliance with applicable provisions of the Companies Act, 2013 and the rules made thereunder ('the Act'), the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, ('SEBI Listing Regulations') and various circulars issued by the Ministry of Corporate Affairs ('MCA'), including the latest MCA circular dated September 22, 2025 and the circulars issued by SEBI, as applicable.

In accordance with the aforesaid circulars, electronic copies of the Notice of the AGM and Integrated Annual Report for the financial year 2025-26, have been sent on Monday, July 20, 2026, to all the Members whose e-mail addresses are registered with the Company / KFin Technologies Ltd. ('KFin'), the Registrar to an Issue and Share Transfer Agent ('RTA') / Depository Participants ('DPs') / Depositories. In accordance with Regulation 36(1)(b) of the SEBI Listing Regulations, letter of communication was sent to those shareholders whose e-mail IDs are not registered, containing the web-link and exact path of the Company's website from where the Integrated Annual Report can be accessed. The physical copy of the Notice along with the Integrated Annual Report will be sent only to those Members who specifically request the same by writing to investor@piind.com. Further, the documents pertaining to the items of business to be transacted at the AGM shall be made available for inspection as per the procedure outlined in the Notice of AGM. The Notice of the AGM and the Integrated Annual Report are also available on the website of the Company at https://www.piindustries.com/investor/disclosure/agm/, websites of Stock Exchanges i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of KFin at https://evoting.kfintech.com.

Only those members, whose names are recorded in the Register of Members / list of Beneficial Owners as on the **'cut-off date' i.e. Friday, August 07, 2026**, shall be entitled to vote on the resolutions set forth in the Notice of AGM. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the AGM Notice and holding shares as on the cut-off date, may obtain the login ID and password by sending a request from their registered email ID at evoting@kfintech.com or Toll free number 1800 309 4001.

Remote e-voting and e-voting at the AGM details:

In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI Listing Regulations, the Company is providing to its Members facility to exercise their right to vote on all the resolutions set out in the Notice of the AGM by electronic means. Members may cast their votes remotely, using an electronic voting system on the dates mentioned in this communication **('remote e-voting')** and at the AGM by electronic means **('e-voting at the AGM')**. The facility of casting the votes by the Members using an electronic voting system will be provided by KFin.

The details of remote e-voting are as below:

Commencement of remote e-voting	Monday, August 10, 2026 (9.00 a.m. IST)
End of remote e-voting	Thursday, August 13, 2026 (5.00 p.m. IST)

The e-voting at the AGM will be kept open for 15 minutes after the end of the AGM. Members who have cast their vote by remote e-voting prior to the AGM may also attend and participate in the AGM but shall not be entitled to cast their vote again.

The remote e-voting shall not be allowed beyond the aforesaid date and time, and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the Member shall not be allowed to change it subsequently.

Members will be able to attend the AGM by accessing https://emeetings.kfintech.com. Further, the detailed procedure for joining the AGM and remote e-voting has been provided in the Notice of AGM.

Procedure to register as a speaker and for posting your queries:

Members who wish to speak during the meeting may register themselves as speakers for the AGM to express their views or may send their questions/comments in advance at investor@piind.com or by log in to https://emeetings.kfintech.com and clicking on the tab 'Speaker Registration' or 'Post your Queries' during the period starting from 09:00 a.m. (IST), August 09, 2026, till 05:00 p.m. (IST), August 10, 2026.

The Company reserves the right to restrict the number of questions and number of speakers to be considered during the AGM, depending upon availability of time for the AGM. Further the detailed procedure for the same is provided in the Notice of AGM.

Scrutinizer for supervising the e-voting facility:

The Company has appointed Mr. Ashish K Friends, Company Secretary in Practice, to act as the 'Scrutinizer' for scrutinizing the e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving Dividend electronically, if declared at the AGM:

Physical Holding	Members holding shares in physical mode, who have not registered/updated their e-mail address and/ or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested supporting documents as prescribed therein, to register or update the following details: a. PAN, KYC details; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic means; and c. E-mail address to receive communication through electronic means, including Integrated Annual Report and Notice and other communications. The said Form is available on the Company's website at https://www.piindustries.com/investor/shareholder-information/other-information/faqs/investor-forms/ and on the website of KFin at https://ris.kfintech.com/clientservices/investors/isrs.aspx. Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/clientservices/isc/default.aspx# or physical forms can be sent through post at following address: **KFin Technologies Ltd.** Unit: PI Industries Ltd. Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana, India - 500 032
Dematerialized holding	Members holding shares in dematerialised mode are requested to update their aforesaid details with their DPs by following the procedure prescribed by the DPs to avoid delay in receiving the dividend.

Dividend related information:

The Board of Directors of the Company at its meeting held on Tuesday, May 19, 2026, have recommended the Final Dividend for FY 2025-26. The details of Final Dividend are as below:

Rate of Dividend	Rs.10/- per Equity Share
Record Date	Friday, August 07, 2026
Dividend Payment Date	On or before September 12, 2026

Instructions on Tax Deductible at source on dividend:

Pursuant to the Income Tax Act, 2025, dividend income will be taxable in the hands of the Members, and the Company shall therefore be required to deduct Tax at Source ('TDS') at the time of making payment of the final dividend. In order to enable the Company to determine the appropriate TDS rate, as applicable, members are requested to send all the necessary documents via email at investor@piind.com or einward.ris@kfintech.com on or before Tuesday, August 4, 2026, for the purpose of complying with the applicable TDS provisions. The detailed process of the same shall be forming part of Notice of the AGM.

Kindly note that no communication or documentation on tax determination / deduction shall be entertained after the above-mentioned date.

In case of any query and/or grievance, related to e-voting, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at https://evoting.kfintech.com. Further, members may reach out at the contact details mentioned below for addressing e-voting related grievances:

Mr. Sashidhar Mannava Vice President **Kfin Technologies Limited** Unit: PI Industries Limited Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally Hyderabad, Telangana, India – 500032 E-mail id: einward.ris@kfintech.com Toll Free No. 1800-309-4001	**Ms. Shruti Joshi** Company Secretary and Compliance Officer **PI Industries Limited** Unit no. 3A, 1st Floor, The ORB, CTS no. 1483, D, IA Project Road Next to JW Marriott Hotel, Sahar, Village, Taluka, Marol, Andheri, East, Mumbai, Maharashtra – 400099 Email id: investor@piind.com Ph. No. 022 62665600

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For **PI Industries Limited**
Sd/-
Shruti Joshi
Company Secretary & Compliance Officer

Place : Mumbai
Date : July 20, 2026

PATEL INTEGRATED LOGISTICS LIMITED

Registered Office: Patel House, Ground Floor, Plot No 48, Gazdar Bandh, North Avenue Road, Santacruz West, Mumbai, Maharashtra, 400054, India.
Corporate Office: Natasha', 52 Hill Road, Bandra (West), Mumbai - 400052, Maharashtra, India.
Tel. No: 022-26050021 / 26052915 / 26053913 / 26053915; **Email:** pil_investorservices@patel-india.com; **Website:** www.patel-india.com
Corporate Identification Number (CIN): L71110MH1962PLC012396
Contact Person: Avinash Paul Raj, Company Secretary & Compliance Officer

POST BUY-BACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS

This post buy-back public advertisement (**"Post Buy-back Public Advertisement"**) is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (**"SEBI Buy-back Regulations"**) regarding the completion of the Buy-back.

This Post Buy-back Public Advertisement should be read in conjunction with the public announcement dated June 24, 2026, published on June 25, 2026 (**"Public Announcement"**), Corrigendum to the Public Announcement dated June 25, 2026, which was published on June 26, 2026 (the **"Corrigendum"**), the Addendum to the Public Announcement dated June 27, 2026, which was published on June 29, 2026 (the **"Addendum"**), the letter of offer dated July 02, 2026 (**"Letter of Offer"**) and Corrigendum to Letter of Offer dated July 09, 2026, which was published on July 10, 2026 (the **"Corrigendum to LOF"**) issued in connection with the Buy-back.

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to such terms in the Public Announcement and the Letter of Offer.

1. THE BUY-BACK

1.1. Patel Integrated Logistics Limited (**"Company"**) had announced the offer to buy-back up to 54,00,000 (Fifty Four Lakhs) fully paid-up equity shares of a face value of ₹ 10/- (Rupees Ten only) each of the Company ("Equity Shares"), representing 7.76% of the total number equity shares in the total paid-up equity share capital of the Company, from all Equity Shareholders / Beneficial Owner(s) of Equity Shares of the Company as on the Record Date, i.e., Tuesday, June 30, 2026, on a proportionate basis, through the tender offer method, at a price of ₹ 20/- (Rupees Twenty only) per Equity Share, payable in cash, for an aggregate amount not exceeding ₹ 10,80,00,000/- (Rupees Ten Crore Eighty Lakhs only) (**"Buy-back"**) excluding the Transaction Costs, which represents 8.434% and 8.435% of the aggregate of the fully paid-up equity share capital and free reserves as per last audited standalone and consolidated financial statements of the Company for the financial year ended March 31, 2026 i.e. the latest audited financial statements available as on the date of Board Meeting recommending the proposal of the Buy-back, respectively, which is within the statutory limit of 10% of the aggregate of the fully paid-up equity share capital and free reserves as per the last audited accounts of the Company for the financial year ended March 31, 2026, in compliance with the provisions of the Companies Act and the SEBI Buy-back Regulations.

1.2. The Buy-back was implemented by the Company using the Mechanism for acquisition of shares through Stock Exchanges pursuant to Tender-Offers under Takeovers, Buy-back and Delisting (**"Stock Exchange Mechanism"**) notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with the SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and the SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments or statutory modifications for the time being in force (**"SEBI Circulars"**). The Company had taken acquisition window of the National Stock Exchange of India Limited (**"NSE"**) and BSE Limited (**"BSE"**) for facilitating tendering of Equity Shares under the Buy-back. For the purposes of the Buy-back, BSE Limited (**"BSE"**) was the designated stock exchange.

1.3. The Buy-back Opening Date was Monday, July 6, 2026, and the Buy-back Closing Date was Friday, July 10, 2026.

2. DETAILS OF THE BUY-BACK

2.1. 54,00,000 (Fifty Four Lakhs) Equity Shares were bought back under the Buy-back, at a price of ₹ 20/- (Rupees Twenty only) per Equity Share.

2.2. The total amount utilized in the Buy-back is ₹ 10,80,00,000/- (Rupees Ten Crore Eighty Lakhs only), excluding Transaction Costs.

2.3. The Registrar to the Buy-back, i.e., Bigshare Services Private Limited ("Registrar"), considered 3,253 (Three Thousand Two Hundred Fifty-Three) valid bids for 2,97,54,390 (Two Crore Ninety-Seven Lakh Fifty-Four Thousand Three Hundred Ninety) Equity Shares in response to the Buy-back, resulting in the subscription of approximately 5.51 times the maximum number of Equity Shares proposed to be bought back. Of the total 3,292 (Three Thousand Two Hundred Ninety-Two) bids received, 39 (Thirty-Nine) bids for 54,238 (Fifty-Four Thousand Two Hundred Thirty-Eight) Equity Shares were not considered since they were not Eligible Shareholders as on the Record Date. Further, out of the aforesaid valid bids received for 2,97,77,827 (Two Crore Ninety-Seven Lakh Seventy-Seven Thousand Eight Hundred Twenty-Seven) Equity Shares, 23,437 (Twenty-Three Thousand Four Hundred Thirty-Seven) Equity Shares tendered by Eligible Shareholders were in excess of their shareholding as on the Record Date and, accordingly, such excess Equity Shares were not considered for the purpose of Acceptance. Additionally, of such excess Equity Shares, 21,466 (Twenty-One Thousand Four Hundred Sixty-Six) Equity Shares pertained to 2,973 (Two Thousand Nine Hundred Seventy-Three) Eligible Shareholders under the Reserved Category, and 1,971 (One Thousand Nine Hundred Seventy-One) Equity Shares pertained to 175 (One Hundred Seventy-Five) Eligible Shareholders under the General Category.

2.4. The details of the valid bids considered by the Registrar are as follows:

Category of Shareholders	Number of Equity Shares reserved in the Buy-back (A)	Number of valid Bids	Total Equity Shares Validly Tendered (B)	No. of Times (B/A)
Reserved Category for Small Shareholders	8,10,000	3,069	52,10,174	6.43
General Category for all other Eligible Shareholders	45,90,000	184	2,45,44,216	5.35
TOTAL	**54,00,000**	**3,253**	**2,97,54,390**	**5.51**

2.5. All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buy-back Regulations and the terms set out in the Letter of Offer. The communication of acceptance/rejection was dispatched by the Registrar, through email, to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories) on Monday, July 20, 2026. In cases where email IDs were not registered with the Company or the Depositories and email bounce cases, physical letters of acceptance/rejection will be dispatched to the Eligible Shareholders by the Registrar on Tuesday, July 21, 2026.

2.6. The settlement of all valid bids was completed by Indian Clearing Corporation Limited and National Securities Clearing Corporation Limited (hereinafter collectively referred to as "Clearing Corporations") on Friday, July 17, 2026. The Clearing Corporations have made direct funds pay-out to the Eligible Shareholders, whose shares have been accepted under the Buy-back. If bank account details of any Eligible Shareholders were not available or if the fund's transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Shareholder's Broker for onward transfer to such Eligible Shareholders.

2.7. Equity Shares in dematerialized form accepted under the Buy-back were transferred to the Company Demat Account on Friday, July 17, 2026. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form have been unblocked in the account of respective Eligible Shareholders by the Clearing Corporation on Friday, July 17, 2026. No Equity Shares in physical form were validly tendered in the Buy-back.

2.8. The extinguishment of 54,00,000 (Fifty Four Lakhs) Equity Shares accepted under the Buy-back, comprising 54,00,000 Demat Shares, is currently under process and shall be completed on or before Tuesday, July 28, 2026.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1. The capital structure of the Company pre and post Buy-back is set forth below:

(Equity Shares having a face value of ₹ 10/- each)

Particulars	Pre-Buy-back*		Post-Buy-back#	
	No. of Equity Shares	Amount (₹)	No. of Equity Shares	Amount (₹)
Authorised Share Capital	7,00,00,000	70,00,00,000	7,00,00,000	70,00,00,000
Issued, Subscribed and Paid-up Share Capital	6,95,85,746	69,58,57,460	6,41,85,746	64,18,57,460

**As on Record Date i.e. Tuesday, June 30, 2026, as mentioned in the Letter of Offer;*
#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;

3.2. Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buy-back are as mentioned below:

S. No.	Name of the Shareholder	No. of Equity Shares accepted under the Buy-back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of total post Buy-back Equity Share Capital#
1.	Patel Holdings Limited	9,02,909	16.72	1.41
2.	Asgar Patel	5,56,768	10.31	0.87
3.	A S Patel Trust	4,47,050	8.28	0.70
4.	Arhaan Numaire Family Beneficiaries Trust	2,14,635	3.97	0.33
5.	Natasha Rajesh Pillai	1,94,725	3.61	0.30
6.	Natasha Nishqa Tanisha Family Beneficiaries Trust	1,80,754	3.35	0.28
7.	Asgar Shakoor Patel	88,334	1.64	0.14
8.	Wall Street Derivatives and Financial Services Ind*	53,414	0.99	0.08

#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;

**Wall Street Derivatives and Financial Services India Private Limited has been included in the above table for presentation purposes, considering that it is a Promoter/Promoter Group entity and the Equity Shares accepted under the Buy-back constitute approximately 0.99% of the total Equity Shares bought back, which is marginally below the 1% disclosure threshold.*

3.3. The shareholding pattern of the Company Pre and Post Buy-back is set forth below:

Category of Shareholder	Pre-Buy-back*		Post-Buy-back#	
	Pre - Buy-back* No. of Equity Shares	% to the existing Equity Share Capital	No. of Equity Shares	% to the Post Buy-back Equity Share Capital
Promoter & Promoter Group	2,51,55,310	36.15	2,24,68,156	35.00
Foreign Investors (including Non-Resident Indians / FIIs/ Foreign Nationals/ Foreign Corporate Bodies	9,13,544	1.31	4,17,17,590	65.00
Financial Institutions/ Banks/ Mutual Funds/ Insurance/ Government Companies	-	-		
Others (Individuals, Bodies Corporate, Employees, etc.)	4,35,16,892	62.54		
Total	**6,95,85,746**	**100.00**	**6,41,85,746**	**100.00**

** As on Record Date i.e. Tuesday, June 30, 2026, as mentioned in the Letter of Offer;*
#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;

4. MANAGER TO THE BUY-BACK

SAFFRON
energising ideas

Saffron Capital Advisors Private Limited
605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India.
Tel. No.: +91 22 49730394
E-mail ID: buybacks@saffronadvisor.com
Investor Grievance E-mail ID: investorgrievance@saffronadvisor.com
Website: www.saffronadvisor.com
Corporate Identification Number: U67120MH2007PTC166711
SEBI Registration Number: INM000011211
Contact Person: Saurabh Gaikwad/ Satej Darde

5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buy-back Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buy-back Public Advertisement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information. This Post Buy-back Public Advertisement is issued under the authority of the Buy-back Committee in terms of the resolution passed by the Buy-back Committee on July 20, 2026.

FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF PATEL INTEGRATED LOGISTICS LIMITED

Sd/- **Mahesh Fogla**	Sd/- **Vikas Porwal**	Sd/- **Avinash Paul Raj**
Executive Director **DIN:** 05157688	Executive Director **DIN:** 10382199	Company Secretary & Compliance Officer **ICSI Membership Number:** A21483

Place: Mumbai
Date: July 20, 2026

Chola Enter a better life

चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

कॉर्पोरेट कार्यालय: "चोला क्रेस्ट", सी 54 और 55, सुपर बी–4, थिरु वी का औद्योगिक एस्टेट, गिंडी, चेन्नई– 600 032; **चंडीगढ़ शाखा:** एससीओ 350–351–352, प्रथम मंजिल, सेक्टर 34 ए, चंडीगढ़ – 160022; **नरवाना शाखा:** भूतल, पटियाला रोड, आईसीआई के पास, तहसील नरवाना, जींद – 126116

कब्जे की सूचना (नियम 8 (1))

जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम,2002 (जिसे आगे "अधिनियम" कहा गया है) के अंतर्गत मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियम,2002के नियम 3, 8 एवं 9 के साथ पठित अधिनियम की धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना जारी कर उधारकर्ताओं, जिनके नाम नीचे स्तंभ [बी] में दर्शाए गए हैं, को स्तंभ [सी] में निर्दिष्ट तिथियों पर नीचे स्तंभ [डी] में दर्शाई गई बकाया राशि का उस पर लागू ब्याज सहित उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर भुगतान करने का आह्वान किया गया।

ऋणधारक द्वारा राशि का भुगतान करने में विफल रहने पर, ऋणधारक को विशेष रूप से और आम जनता को एतद्द्वारा सूचित किया जाता है कि उक्त अधिनियम की धारा 13(4) के साथ पठित नियमों के नियम 8 एवं 9 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने नीचे स्तंभ [ई] में वर्णित तथा कंपनी के पास बंधक संपत्तियों का नीचे स्तंभ [एफ] में उल्लेखित संबंधित तिथियों को कब्जा ले लिया है।

विशेष रूप से ऋणधारकों और आम जनता को एतद्द्वारा सावधान किया जाता है कि वे नीचे उल्लेखित संपत्तियों के साथ कोई व्यवहार न करें और संपत्ति के साथ किया गया कोई भी लेनदेन स्तंभ [डी] में उल्लेखित राशि के साथ ब्याज और अन्य प्रभारों के लिए **मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड** के प्रभार के अधीन होगा।

प्रतिभूतिकरण अधिनियम की धारा 13(8) के तहत, बिक्री की अधिसूचना से पहले सभी लागतों, प्रभारों और खर्चों सहित संपूर्ण बकाया का भुगतान करके उधारकर्ता सुरक्षित परिसंपत्ति को विमोचित कर सकते हैं।

क्र. सं.	ऋणधारक का नाम व पता एवं ऋण खाता संख्या	मांग सूचना की तिथि	बकाया राशि	कब्जे में ली गई संपत्ति का विवरण	कब्जे की तिथि
[ए]	[बी]	[सी]	[डी]	[ई]	[एफ]
1.	ऋण खाता सं.: **HE01DDD00000091739** ऋणधारक/सह–ऋणधारक: 1. **सुरेश पुत्र किशोरी लाल** 2. **सुनिता पत्नी सुरेश** 3. **मोहित, पुत्र सुरेश** 4. **मेसर्स सुरेश किराना स्टोर**, प्रोप्राइटर सुरेश के माध्यम से, सभी **निवासी:** मकान नं. 270, धरम सिंह कॉलोनी 18, अमरगढ़ 80, नरवाना, जींद, हरियाणा, 126116, 5. **मेसर्स सुरेश किराना स्टोर**, प्रोप्राइटर सुरेश के माध्यम से, **अन्य पता:** बसंती माता मंदिर के पास, टोहाना रोड, नरवाना, 126116, हरियाणा।	23.04.2026	रु. 20,25,123/– 23–04–2026 तक, उस पर लागू भावी ब्याज सहित	अचल संपत्ति का वह संपूर्ण भाग व टुकड़ा जिसका क्षेत्रफल 100 वर्ग गज है, जो धरम सिंह कॉलोनी, नरवाना, तहसील नरवाना, जिला जींद में स्थित है, तथा जो नगर परिषद क्षेत्र की सीमा के अंतर्गत आता है। हस्तांतरण पत्र वसीका सं. 1895 दिनांक 21–07–2016 के तहत पंजीकृत।	18.07.2026

दिनांक: 21.07.2026 — अधिकृत अधिकारी
स्थान: चंडीगढ़ / नरवाना — मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

नरेंद्र सूरा, विशेष न्यायाधीश की अदालत में

(धन शोधन निवारण अधिनियम, 2002 के अंतर्गत)–सह–सत्र न्यायाधीश, गुरुग्राम

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा

दण्ड प्रक्रिया संहिता, 1973 की धारा 82 (भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 84, तथा धन शोधन निवारण अधिनियम, 2002 की धारा 65 के साथ पठित) के अंतर्गत

प्रवर्तन निदेशालय बनाम शिवम सौरव

सुनवाई की तिथि : 25.08.2026
समय : प्रातः 10:00 बजे
सी.आई.एस. संख्या: CRM-573-2026
धन शोधन निवारण अधिनियम, 2002
ईसीआईआर संख्या : ECIR/GNZO/20/2024 दिनांक 30.08.2024
सीएनआर संख्या: HRGR01-011164-2026

प्रति,
सहायक निदेशक,
प्रवर्तन निदेशालय,
गुरुग्राम जोनल कार्यालय, सरस्वती विहार,
एम.जी. रोड, गुरुग्राम, हरियाणा - 122002

चूंकि प्रतिवादी **शिवम सौरव, आयु लगभग 29 वर्ष, पिता धीरेन्द्र कुमार पाठक, निवासी 1159, नियर शान्ता किरण स्कूल, को-ऑपरेटिव कॉलोनी, हजारीबाग, झारखंड**, को वाद संख्या **CRM-573-2026**, जो **ECIR संख्या ECIR/GNZO/20/2024 दिनांक 30.08.2024** से संबंधित है, के संबंध में इस न्यायालय के समक्ष उपस्थित होना आवश्यक है। तथा यह सूचित किया गया है कि उक्त **शिवम सौरव** के विरुद्ध जारी गिरफ्तारी वारंट का निष्पादन नहीं हो सका क्योंकि वह उपलब्ध नहीं है; और न्यायालय के समक्ष यह संतोषजनक रूप से सिद्ध हुआ है कि उक्त **शिवम सौरव, आयु लगभग 29 वर्ष, पिता धीरेन्द्र कुमार पाठक**, गिरफ्तारी वारंट की तामील से बचने के उद्देश्य से फरार हो गया है अथवा स्वयं को छिपा रहा है।

अतः यह उद्घोषणा की जाती है कि उक्त अभियुक्त **शिवम सौरव, आयु लगभग 29 वर्ष, पिता धीरेन्द्र कुमार पाठक, निवासी 1159, नियर शान्ता किरण स्कूल, को-ऑपरेटिव कॉलोनी, हजारीबाग, झारखंड** को निर्देशित किया जाता है कि वह दिनांक **25.08.2026** को उक्त ECIR के संबंध में उत्तर देने के लिए इस न्यायालय के समक्ष उपस्थित हो।

यह उद्घोषणा मेरे हस्ताक्षर एवं न्यायालय की मुहर सहित **दिनांक 18 जुलाई, 2026** को जारी की गई।

हस्ताक्षरित/-
नरेन्द्र सूरा
सत्र न्यायाधीश सह विशेष न्यायाधीश
(धन शोधन निवारण अधिनियम, 2002), गुरुग्राम

मुहर

टिप्पणी: यह उद्घोषणा राष्ट्रीय एवं स्थानीय समाचार–पत्रों में प्रकाशित की जाए तथा विज्ञापनदाता प्रवर्तन निदेशालय को निर्देशित किया जाता है कि इस प्रकाशन की प्रति न्यायालय के समक्ष प्रस्तुत करें। अभियुक्त को यह भी सूचित किया जाता है कि यदि वह निर्धारित तिथि पर उपस्थित नहीं होता है तो उसके विरुद्ध विधि अनुसार आगे की कार्यवाही की जाएगी। समाचार–पत्रों में प्रकाशन की प्रति न्यायालय के समक्ष दिनांक **25.07.2026** तक प्रस्तुत की जाए।

(नरेन्द्र सूरा)
सत्र न्यायाधीश सह विशेष न्यायाधीश
(धन शोधन निवारण अधिनियम, 2002), गुरुग्राम

ऐक्सिस बैंक लि0 — कब्जे की नोटिस

रिटेल एसेट्स सेंटरः प्रथम तल, जी–4/5 बी सेक्टर–4, गोमती नगर विस्तार, लखनऊ– 226010
रजिस्टर्ड ऑफिसः (त्रिशूल), तृतीय तल, समराथेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद–380006

जबकि, अधोहस्ताक्षरी, ऐक्सिस बैंक लि0 के प्राधिकारी, न सिक्योरिटाइजेशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। उक्त वर्णित उधारकर्ता राशि का भुगतान करने में असफल रहे हैं, अतः उक्त वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्द्वारा सावधान किया जाता है कि उक्त सम्पत्ति के साथ कोई सौदा न करें तथा उक्त सम्पत्ति के साथ किया जाने वाला कोई भी सौदा एक्सिस बैंक लि0 के प्रभार के अधीन होगा जो कि नीचे वर्णित वार्षिक ब्याज, लागत, प्रभार इत्यादि समेत से प्रभावी, मॉर्टगेज के विषयाधीन होगा। ऋणी/सह–ऋणी/बंधककर्ता एवं जमानतकर्ता का ध्यान सरफेसी एक्ट की धारा 13(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में बन्धक सम्पत्ति को रीडीम (मोचन) कर सकते हैं।

खातेदार/गारन्टरों का नाम एवं पता	सुरक्षित सम्पत्तियों का विवरण	मांग नोटिस के अनुसार बकाया राशि / मांग सूचना की तिथि / कब्जे की तिथि
श्री घनश्याम नारायण पाण्डेय पुत्र श्री रंजीत पाण्डेय (ऋणी) निवासी–1. मकान नं0 250 मोहल्ला शहादतपुर ब्रह्मस्थान बस स्टेशन के पीछे पोस्ट मऊ उ0प्र0–275101, निवासी–2. ग्राम सोसरवा पोस्ट सोसरवा मऊ निकट राम जानकी मंदिर, उ0प्र0–276402, श्रीमती मधुरी पाण्डेय पत्नी श्री घनश्याम नारायण पाण्डेय (सह–ऋणी) निवासी–1. मकान नं0 250 मुहल्ला शहादतपुर ब्रह्मस्थान बस स्टेशन के पीछे पोस्ट मऊ उ0प्र0–275101, निवासी– 2. ग्राम मकनाथ भजन परगना मऊ एवं तहसील मऊनाथ भजन जिला उ0प्र0–275101	रिहायशी/व्यवसायिक सम्पत्ति मकान नं0–572 खाता नं0 00151 खसरा नं0 177मि, ग्राम, मऊनाथ भजन परगना मऊ एवं तहसील मऊनाथ भजन जिला मऊ उ0प्र0, एरिया –45 कड़ी या 227 वर्ग गज या 192.37 वर्ग मीटर, सम्पत्ति श्रीमती मधुरी पाण्डेय पत्नी श्री घनश्याम नारायण पाण्डेय के नाम, **चौहद्दीः सर्टीफिकेट के अनुसारः** पूरब– हम मुबीर का शेष भाग, पश्चिम– 12 फिट चौड़ा रास्ता खाम, उत्तर– हम मुबीर का शेष भाग, दक्षिण– 12 फीट चौड़ा रास्ता खाम।	रू0 5924084.4 दि. 16.03.2026 तक + ब्याज एवं अन्य खर्चे / 18.03.2026 / 16.07.2026
श्री मुकेश कुमार पुत्र श्री जवाहर मौर्य (ऋणी) निवासी– सोनबरसा कुसुम्ही, कुसुम्ही बाजार, गोरखपुर उत्तर प्रदेश– 273411, श्री जवाहर मौर्य पुत्र श्री रामदेव मौर्य (सह–ऋणी) निवासी– (1) झरना धरसी गोरखपुर उत्तर प्रदेश– 273411, निवासी– (2) मौजा – झरना, टप्पा – गधा, परगना – भौवापार, तहसील – बांसगाव, जिला– गोरखपुर, उत्तर प्रदेश– 273411, श्रीमती निर्मला मौर्य पत्नी श्री मुकेश कुमार (सह–ऋणी) निवासी– झरना धरसी, गोरखपुर उत्तर प्रदेश– 273411	रिहायशी/व्यवसायिक सम्पत्ति स्थित मौजा– झरना, टप्पा– गधा, परगना–भौवापार, तहसील– बांसगाव, जिला– गोरखपुर, उत्तर प्रदेश– 273411, एरिया– 500.00 वर्ग मी0, सम्पत्ति श्री जवाहर मौर्य के नाम। चौहद्दीः वैल्यूएशन रिपोर्ट के अनुसारः पूरब– चिंध सड़क, पश्चिम– बगीचा एवं विक्रेता का खेत, उत्तर– विक्रेता का खेत, दक्षिण– श्री दुलारे यादव का मकान।	रू0 2143600.46 दि. 25.07.2025 तक + ब्याज एवं अन्य खर्चे / 28.07.2025 / 16.07.2026
श्री अंकुल पुत्र श्री अनिल यादव (ऋणी), श्री अंकुर पुत्र श्री अनिल यादव (सह–ऋणी), दोनों निवासी– अहीर टोला, जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245, श्रीमती ममता पत्नी श्री अनिल यादव (सह–ऋणी) निवासी(1)– अहीर टोला, जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245, निवासी(2)– भूमि सं0 187 का भाग, मौजा जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245, श्री अनिल कुमार पुत्र श्री छोटे लाल (सह–ऋणी) निवासी(1)– अहीर टोला, जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245, निवासी(2)–मोहल्ला अहीर टोला, तहसील–जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245, श्रीमती फूलश्री पत्नी श्री छोटे लाल (सह–ऋणी), निवासी– अहीर टोला, जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245	सम्पत्ति नं0 1. रिहायशी/व्यवसायिक सम्पत्ति स्थित भूमि नं0 187 का भाग, मौजा जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245, एरिया– 69.75 वर्ग मी0। सम्पत्ति श्रीमती ममता के नाम। चौहद्दीः पूरब– प्लॉट श्री काशी, पश्चिम–विनिता का भाग एवं तारा सिंह व दारा सिंह की सम्पत्ति, उत्तर– अन्य का प्लॉट, दक्षिण– 18 फीट चौड़ा रास्ता।	रू0 5270015.19 / रू0 24599.60 दि. 16.03.2026 तक + ब्याज एवं अन्य खर्चे / 16.03.2026 / 16.07.2026 / भौतिक कब्जा
	सम्पत्ति नं0 2. रिहायशी/व्यवसायिक सम्पत्ति स्थित मोहल्ला अहीर टोला, तहसील– जसवंत नगर, जिला इटावा उत्तर प्रदेश–206245, एरिया– 160.70 वर्ग मी0। सम्पत्ति श्री अनिल कुमार के नाम। चौहद्दीः पूरब– दाता की सम्पत्ति, पश्चिम–आनन्द सिंह का मकान, उत्तर– रास्ता 15 फीट चौड़ा, दक्षिण– दाता की सम्पत्ति।	सांकेतिक कब्जा
सम्पत्ति नं0 3. रिहायशी/व्यवसायिक सम्पत्ति स्थित भूमि नं0 187 का भाग, मौजा जसवंत नगर, इटावा, उत्तर प्रदेश–206245, एरिया– 58.125 वर्ग मी0। सम्पत्ति श्रीमती ममता के नाम। चौहद्दीः पूरब–श्रीमती विमला देवी का प्लॉट, पश्चिम– दीवारी लाल की सम्पत्ति, उत्तर– रास्ता 18 फीट चौड़ा, दक्षिण– फूल श्री की सम्पत्ति।		भौतिक कब्जा
श्री शक्ति शाही (ऋणी) पुत्र श्री बैजनाथ शाही पताः 1. 78 बाईपास रोड होटल सत्कार के सामने कल्याणपुर पोस्ट बरहलगंज निकट होटल सत्कार जिला गोरखपुर, उ0प्र0–273402, पताः 2. ग्राम कल्याणपुर टप्पा–करबा, परगना चिल्लुपार एवं तहसील गोला एवं जिला गोरखपुर, उ0प्र0–273402, श्रीमती निशु शाही (सह–ऋणी) पत्नी श्री शक्ति शाही पताः बाईपास रोड चिल्लुपार कल्याणपुर पोस्ट बरहलगंज निकट होटल सत्कार जिला गोरखपुर, उ0प्र0–273402	रिहायशी/व्यवसायिक सम्पत्ति स्थित रिहायशी मकान खाता नं0 00011 खसरा नं0 108, ग्राम कल्याणपुर टप्पा–करबा, परगना चिल्लुपार एवं तहसील गोला एवं जिला गोरखपुर, उ0प्र0, एरिया– 0.0143 हेक्ट0, सम्पत्ति श्री शक्ति शाही पुत्र श्री बैजनाथ शाही के नाम, **चौहद्दीः सर्टीफिकेट के अनुसारः** पूरब– मकान, पश्चिम– रास्ता, उत्तर– रास्ता एनएच–29, दक्षिण–अवधेश का मकान।	रू0 3724542.00 / रू0 35532.88 दि. 25.11.2025 तक + ब्याज एवं अन्य खर्चे / 25.11.2025 / 16.07.2026
श्री योगेन्द्र कुमार सिंह (ऋणी) पुत्र श्री रमापति सिंह पताः नियामतपुर खुर्द भवानीपुर मिर्जापुर, पोस्ट नियामतपुर, जिला मिर्जापुर, उ0प्र0–231305, श्री रमापति सिंह (सह–ऋणी) पुत्र श्री बुद्धु सिंह पताः बिल्ली स्टेशन रोड, ओबरा बिल्लीयारी पोस्ट बिल्ली जिला सोनभद्र, उ0प्र0–231219	रिहायशी/व्यवसायिक मकान गाटा नं0 3964 झ मिन, का भाग स्थित ग्राम बिल्ली मार्कुन्डी परगना अगोरी तहसील रोबर्टसगंज, जिला सोनभद्र, एरिया: 190 वर्ग मी0, सम्पत्ति श्री रमापति सिंह के नाम, **चौहद्दीः डीड के अनुसारः** पूरब– नाला, पश्चिम– ताल देवी की भूमि, उत्तर– रोड, दक्षिण– मधुनी मास्टर का मकान।	रू0 1733822.81 दि. 10.11.2025 तक + ब्याज एवं अन्य खर्चे / 14.11.2025 / 16.07.2026
मै0 शिवालेक इंजीनियरिंग (ऋणी) पार्टनर्स के माध्यम से, श्री अरुण कुमार शर्मा (पार्टनर जिनका अब निधन हो चुका है) पुत्र श्री बल्देव प्रसाद शर्मा (इसके कानूनी उत्तराधिकारी के माध्यम से), श्रीमती सुनीता शर्मा (पार्टनर) पत्नी श्री अरुण कुमार शर्मा सभी का पताः 61ए, करौल, आर्य कन्या इंटर कॉलेज के पीछे, इटावा–206001	सम्पत्ति नं0 1. रिहायशी/व्यवसायिक सम्पत्ति स्थित मकान टैक्स नं0 37, मकान नं0 61ए, मोहल्ला करौल, निकट आर्य कन्या इंटर कॉलेज, नौरंगाबाद चौराहा, इटावा–206001, एरियाः 86.81 वर्ग मी0, सम्पत्ति श्री अरुण कुमार शर्मा के नाम, **चौहद्दीः** पूर्व–गली 7 फीट चौड़ी, पश्चिम– मकान नम्बी, उत्तर– गली 4 फीट 6 इंच, दक्षिण– वीरेन्द्र सिंह का मकान।	रू0 7273971.30 दि. 26.11.2025 तक + ब्याज एवं अन्य खर्चे / 03.12.2025 / 16.07.2026 / सांकेतिक कब्जा
सम्पत्ति नं 02. रिहायशी/व्यवसायिक सम्पत्ति स्थित गाटा नं0 191 का भाग, मौजा विचारपुर, तहसील एवं जिला इटावा, एरियाः 185.87 वर्ग मी0, सम्पत्ति श्रीमती सुनीता के नाम, **चौहद्दीः** पूर्व– रोड 18 फीट चौड़ा, पश्चिम– चन्द्र शेखर की भूमि, उत्तर– प्लॉट आरती पचौरी, दक्षिण– अन्य सम्पत्ति।		भौतिक कब्जा

दिनांकः 21.07.2026 — प्राधिकृत अधिकारी, एक्सिस बैंक लि0

भारत गीयर्स लिमिटेड

पंजीकृत कार्यालयः 20 कि.मी. मथुरा रोड, पो.ओ. अमर नगर, फरीदाबाद–121003 (हरियाणा)
दूरभाषः +91 (129) 4288888
वैबसाइटः www.bharatgears.com ई–मेलः info@bglindia.com
सीआईएनः L29130HR1971PLC034365

वार्षिक आम बैठक एवं रिमोट ई–मतदान की जानकारी की सूचना

एतद्द्वारा सूचित किया जाता है कि भारत गीयर्स लिमिटेड के सदस्यों की 54वीं वार्षिक आम बैठक (एजीएम) **गुरूवार, 13 अगस्त, 2026 को सायं 4:00 बजे** वीडियो–सम्मेलन (वीसी)/अन्य ऑडियो–विजुअल माध्यम (ओएवीएम) से आयोजित की जाएगी, जिसमें वर्णित व्यवसायों को निष्पादित करने के लिए सूचना पहले ही शेयरधारकों को भेज दी गयी है।

कॉर्पोरेट मामलों के मंत्रालय (**'एमसीए'**) द्वारा 05 मई, 2020 को जारी सामान्य परिपत्र संख्या 20/2020 के साथ पठित, 05 मई, 2022 को जारी सामान्य परिपत्र संख्या 02/2022, 28 दिसम्बर, 2022 को जारी सामान्य परिपत्र संख्या 10/2022, 25 सितम्बर, 2023 को जारी सामान्य परिपत्र संख्या 09/2023, 19 सितम्बर, 2024 को जारी सामान्य परिपत्र संख्या 09/2024 एवं 22 सितम्बर 2026 को जारी सामान्य परिपत्र संख्या 03/2025 में वीडियो कान्फ्रेंसिंग (वीसी) या अन्य ऑडियो विजुअल माध्यम (ओएवीएम) से वार्षिक आम सभा (एजीएम) आयोजित करने पर स्पष्टीकरण (**'एमसीए परिपत्र'**) के संबंध में वीसी या ओएवीएम के माध्यम से वार्षिक आम बैठक को एक आम स्थल पर सदस्यों की भौतिक उपस्थिति के बिना आयोजित करने की अनुमति दी है। इन एमसीए परिपत्रों एवं कंपनी अधिनियम, 2013 एवं सेबी (सूचीकरण दायित्व एवं प्रकटीकरण आवश्यकताऐं) विनियम, 2015 (**"विनियम"**) से संबंधित प्रावधानों के अनुपालन में कंपनी के सदस्यों की वार्षिक आम बैठक को वीसी/ओएवीएम के माध्यम से आयोजित किया जाएगा।

वित्तीय वर्ष 2025–26 के लिए वार्षिक रिपोर्ट के साथ वार्षिक आम बैठक की सूचना केवल उन सदस्यों को इलेक्ट्रॉनिक माध्यम द्वारा भेजी गई है जिनके ई–मेल पते कंपनी/डिपॉजिटरी के साथ पंजीकृत हैं और सटीक पथ सहित वेब–लिंक प्रदान करने वाला एक पत्र, जहां वार्षिक रिपोर्ट का पूरा विवरण उपलब्ध है, उन सभी शेयरधारकों को भेजा गया है जिन्होंने अपने ई–मेल पते पंजीकृत नहीं किए हैं और ये दस्तावेज कंपनी की वैबसाइट पर भी https://www.bharatgears.com/pdf/notice-of-54th-agm.pdf और https://www.bharatgears.com/pdf/annual-report-for-2025-26.pdf लिंक के अंतर्गत उपलब्ध हैं, जो कि पूर्वोक्त एमसीए परिपत्रों और भारतीय प्रतिभूति और विनिमय बोर्ड (**"सेबी"**) द्वारा जारी परिपत्र के अनुसार है। वार्षिक आम बैठक में शामिल होने के निर्देश वार्षिक आम बैठक की सूचना में दिए गए हैं। कंपनी अधिनियम, 2013 की धारा 103 के अंतर्गत कोरम की गणना के लिए वीसी/ओएवीएम के माध्यम से बैठक में भाग लेने वाले सदस्यों की गणना की जाएगी।

एतद्द्वारा पुनः सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 108 के साथ पठित नियम 20 कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014 एवं आगे के संशोधन एवं सेबी अधिनियम, 2015 के अधिनियम 44 के संदर्भ में कंपनी गुरूवार, 13 अगस्त, 2026 को सायं 4:00 बजे को आयोजित होने वाली उपरोक्त एजीएम में व्यवसाय निष्पादित करने के लिए शेयरधारकों को सहर्ष ई–मतदान (एजीएम के आयोजन स्थल के अलावा दूरदराज क्षेत्रों से मतदान) की सुविधा एमयूएफजी इन्टाइम इंडिया प्राइवेट लिमिटेड (एमआईआईपीएल) द्वारा प्रदान रिमोट ई–वोटिंग माध्यम से उपलब्ध करा रही है। सभी सदस्यों को सूचित किया जाता है कि (क) 54वीं एजीएम की सूचना में निर्दिष्ट व्यवसायों को इलेक्ट्रॉनिक मतदान द्वारा निष्पादित किया जा सकता है, (ख) रिमोट इलैक्ट्रॉनिक पद्धति से मतदान 10 अगस्त, 2026 को प्रातः 09:00 बजे से आरम्भ होगा, (ग) रिमोट इलैक्ट्रॉनिक पद्धति से मतदान 06 अगस्त, 2026 को सायं 05:00 बजे बंद होगा, (घ) रिमोट ई–मतदान के मताधिकार सिद्ध करने के लिए कट–ऑफ तिथि 06 अगस्त, 2026 है, (ङ) कंपनी के सदस्यों को सूचना वितरण के बाद तथा 12 अगस्त, 2026 की कट–ऑफ तिथि से पूर्व जो सदस्य शेयरों का अधिग्रहण करेंगे वे सदस्य rajiv.ranjan@in.mpms.mufg.com या investor.helpdesk@in.mpms.mufg.com पर एक अनुरोध भेजकर अपना लॉग–इन आईडी और पासवर्ड प्राप्त कर सकते हैं, (च) रिमोट इलैक्ट्रॉनिक पद्धति के माध्यम से मतदान की सुविधा 12 अगस्त, 2026 को सायं 05:00 बजे के बाद नहीं दी जाएगी, (छ) एजीएम में उपस्थित सदस्यों के लिए मतदान की सुविधा दी जाएगी एवं वहाँ उपस्थित सदस्य जिन्होंने रिमोट ई–वोटिंग से मतदान नहीं किया है वे वीसी/ओएवीएम द्वारा अपने अधिकार का प्रयोग कर सकते हैं, (ज) वह सदस्य जो रिमोट ई–वोटिंग के माध्यम से मतदान कर चुके हैं वे बैठक में भाग ले सकते हैं परन्तु उन्हें बैठक में फिर से मतदान करने की अनुमति नहीं दी जाएगी (झ) जिन सदस्यों का नाम सदस्यों की पंजिका में या डिपॉजिटरी द्वारा बनाए गए लाभकारी मालिकों के रजिस्टर में 06 अगस्त, 2026 की कटऑफ तिथि पर होंगे, वे सदस्य रिमोट ई–वोटिंग द्वारा तथा वार्षिक आम बैठक में मतदान सुविधा का लाभ उठा सकते हैं, (ञ) 54वीं एजीएम की सूचना कम्पनी की वैबसाइट www.bharatgears.com एवं स्टॉक एक्सचेंज की वैबसाइट www.bseindia.com एवं www.nseindia.com एवं एलआईआईपीएल की वैबसाइट https://instavote.linkintime.co.in पर उपलब्ध है और (ट) रिमोट इलैक्ट्रॉनिक वोटिंग प्रक्रिया एवं तरीके के लिये सदस्य 54वीं एजीएम की सूचना में दिये गए निर्देशों को देखें या एलआईआईपीएल की वैबसाइट https://instavote.linkintime.co.in पर जा सकते हैं और पूछताछ के मामले में अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) का सदस्य संदर्भ ले सकते हैं। सदस्यों के लिए रिमोट ई–वोटिंग उपयोगकर्ता पुस्तिका https://instavote.linkintime.co.in के अंतर्गत सहायता अनुभाग में है अथवा श्री राजीव रंजन, सहायक उपाध्यक्ष–ई–वोटिंग, एमयूएफजी इन्टाइम इंडिया प्राइवेट लिमिटेड (एमआईआईपीएल), सी–101, 247 पार्क एल.बी.एस. मार्ग, विखरोली पश्चिम, मुंबई–400083 से enotices@in.mpms.mufg.com या दूरभाष 022–49186000 पर संपर्क करें जो रिमोट ई–वोटिंग के साथ जुड़ी शिकायतों का निपटारा करेंगे। ई–मतदान से संबंधित किसी भी शिकायत के लिए सदस्य कंपनी सचिव को उपरोक्त ई–मेल आईडी पर अथवा पंजीकृत कार्यालय के पते पर भी सम्पर्क कर सकते हैं।

ई–मेल आईडी और बैंक खाता विवरण के पंजीकरण की प्रक्रियाः

यदि शेयरधारक की ई–मेल आईडी कंपनी/उसके रजिस्ट्रार और शेयर ट्रांसफर एजेंट 'आरटीए'/डिपॉजिटरी के पास पहले से पंजीकृत है, तो ई–वोटिंग के लिए लॉग इन विवरणों को पंजीकृत ई–मेल पते पर भेजा जा रहा है।

यदि शेयरधारक ने कंपनी/उसके आरटीए/डिपॉजिटरी के साथ अपना ई–मेल पता पंजीकृत नहीं किया है या लाभांश की प्राप्ति के लिए बैंक खाता जनादेश को अद्यतन नहीं किया है, तो निम्नलिखित निर्देशों का पालन किया जाना चाहिएः

(i) कृपया हमारे आरटीए, एमयूएफजी इनटाइम इंडिया प्राइवेट लिमिटेड (एमआईआईपीएल) की वैबसाइट को लॉग इन करें https://in.mpms.mufg.com पर **इनवेस्टर सर्विसेज > ईमेल/बैंक विवरण पंजीकरण** के अंतर्गत विवरण भरें, आवश्यक दस्तावेज संलग्न करके अपलोड करें।

(ii) डीमेट मोड में आयोजित शेयरों के मामले में:
शेयरधारक डिपॉजिटरी पार्टिसिपेंट ('डीपी') से संपर्क कर सकते हैं और डीपी द्वारा अपनाई प्रक्रिया और सलाह के अनुसार डीमेट खाते में ई–मेल पता और बैंक खाते का विवरण दर्ज कर सकते हैं।

लाभांश के भुगतान के लिए रिकॉर्ड तिथि

सेबी (सूचीकरण दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियम, 2015, ('एलओडीआर विनियम') के विनियम 42 के प्रावधानों के संदर्भ में सूचित किया जाता है कि 06 अगस्त, 2026 को इक्विटी शेयरों पर लाभांश के लिए योग्य सदस्यों के नाम निर्धारित करने की रिकॉर्ड तिथि के रूप में तय किया गया है, यदि वह लाभांश 13 अगस्त, 2026 को होने वाली वार्षिक आम बैठक में घोषित किया जाता है।

वित्तीय वर्ष 2025–26 के लिए, ₹10 अंकित मूल्य वाले प्रत्येक इक्विटी शेयर पर ₹1.00 का लाभांश, यदि बैठक में पारित किया जाता है, तो उन सदस्यों को भुगतान किया जाएगा जिनके नाम कंपनी के सदस्यों के रजिस्टर में 06 अगस्त, 2026 को भौतिक रूप में शेयर रखने वाले शेयरधारकों की तरह दर्ज होगा अथवा जिनका नाम 06 अगस्त, 2026 को व्यावसायिक घंटों के अंत में इस उद्देश्य के लिए नेशनल सिक्योरिटी डिपॉजिटर लिमिटेड एवं सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड द्वारा सुसज्जित लाभकारी स्वामित्व के बयानों में इलेक्ट्रॉनिक रूप में रखने वाले शेयरधारकों की तरह दर्ज होगा।

उपरोक्त विवरण कंपनी की वैबसाइट www.bharatgears.com और स्टॉक एक्सचेंज की वैबसाइट www.bseindia.com एवं www.nseindia.com पर उपलब्ध है।

कृते भारत गीयर्स लिमिटेड
हस्ता/-
प्रशान्त खत्री
कॉर्पोरेट प्रमुख (विधि) एवं कम्पनी सचिव

तिथिः 20 जुलाई, 2026
स्थानः फरीदाबाद

PATEL

PATEL INTEGRATED LOGISTICS LIMITED

Registered Office: Patel House, Ground Floor, Plot No 48, Gazdar Bandh, North Avenue Road, Santacruz West, Mumbai, Maharashtra, 400054, India.
Corporate Office: Natasha', 52 Hill Road, Bandra (West), Mumbai - 400052, Maharashtra, India.
Tel. No: 022-26050021 / 26052915 / 26053913 / 26053915; **Email:** pil_investorservices@patel-india.com; **Website:** www.patel-india.com
Corporate Identification Number (CIN): L71110MH1962PLC012396
Contact Person: Avinash Paul Raj, Company Secretary & Compliance Officer

POST BUY-BACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS

This post buy-back public advertisement ("**Post Buy-back Public Advertisement**") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("**SEBI Buy-back Regulations**") regarding the completion of the Buy-back.

This Post Buy-back Public Advertisement should be read in conjunction with the public announcement dated June 24, 2026, published on June 25, 2026 ("**Public Announcement**"), Corrigendum to the Public Announcement dated June 25, 2026, which was published on June 26, 2026 (the "**Corrigendum**"), the Addendum to the Public Announcement dated June 27, 2026, which was published on June 29, 2026 (the "**Addendum**"), the letter of offer dated July 02, 2026 ("**Letter of Offer**") and Corrigendum to Letter of Offer dated July 09, 2026, which was published on July 10, 2026 (the "**Corrigendum to LOF**") issued in connection with the Buy-back.

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to such terms in the Public Announcement and the Letter of Offer.

1. THE BUY-BACK

1.1. Patel Integrated Logistics Limited ("**Company**") had announced the offer to buy-back up to 54,00,000 (Fifty Four Lakhs) fully paid-up equity shares of a face value of ₹ 10/- (Rupees Ten only) each of the Company ("Equity Shares"), representing 7.76% of the total number equity shares in the total paid-up equity share capital of the Company, from all Equity Shareholders / Beneficial Owner(s) of Equity Shares of the Company as on the Record Date, i.e., Tuesday, June 30, 2026, on a proportionate basis, through the tender offer method, at a price of ₹ 20/- (Rupees Twenty only) per Equity Share, payable in cash, for an aggregate amount not exceeding ₹ 10,80,00,000/- (Rupees Ten Crore Eighty Lakhs only) ("**Buy-back**") excluding the Transaction Costs, which represents 8.434% and 8.435% of the aggregate of the fully paid-up equity share capital and free reserves as per last audited standalone and consolidated financial statements of the Company for the financial year ended March 31, 2026 i.e. the latest audited financial statements available as on the date of Board Meeting recommending the proposal of the Buy-back, respectively, which is within the statutory limit of 10% of the aggregate of the fully paid-up equity share capital and free reserves as per the last audited accounts of the Company for the financial year ended March 31, 2026, in compliance with the provisions of the Companies Act and the SEBI Buy-back Regulations.

1.2. The Buy-back was implemented by the Company using the Mechanism for acquisition of shares through Stock Exchanges pursuant to Tender-Offers under Takeovers, Buy-back and Delisting ("**Stock Exchange Mechanism**") notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with the SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and the SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments or statutory modifications for the time being in force ("**SEBI Circulars**"). The Company had taken acquisition window of the National Stock Exchange of India Limited ("**NSE**") and BSE Limited ("**BSE**") for facilitating tendering of Equity Shares under the Buy-back. For the purposes of the Buy-back, BSE Limited ("**BSE**") was the designated stock exchange.

1.3. The Buy-back Opening Date was Monday, July 6, 2026, and the Buy-back Closing Date was Friday, July 10, 2026.

2. DETAILS OF THE BUY-BACK

2.1. 54,00,000 (Fifty Four Lakhs) Equity Shares were bought back under the Buy-back, at a price of ₹ 20/- (Rupees Twenty only) per Equity Share.

2.2. The total amount utilized in the Buy-back is ₹ 10,80,00,000/- (Rupees Ten Crore Eighty Lakhs only), excluding Transaction Costs.

2.3. The Registrar to the Buy-back, i.e., Bigshare Services Private Limited ("Registrar"), considered 3,253 (Three Thousand Two Hundred Fifty-Three) valid bids for 2,97,54,390 (Two Crore Ninety-Seven Lakh Fifty-Four Thousand Three Hundred Ninety) Equity Shares in response to the Buy-back, resulting in the subscription of approximately 5.51 times the maximum number of Equity Shares proposed to be bought back. Of the total 3,292 (Three Thousand Two Hundred Ninety-Two) bids received, 39 (Thirty-Nine) bids for 54,238 (Fifty-Four Thousand Two Hundred Thirty-Eight) Equity Shares were not considered since they were not Eligible Shareholders as on the Record Date. Further, out of the aforesaid valid bids received for 2,97,77,827 (Two Crore Ninety-Seven Lakh Seventy-Seven Thousand Eight Hundred Twenty-Seven) Equity Shares, 23,437 (Twenty-Three Thousand Four Hundred Thirty-Seven) Equity Shares tendered by Eligible Shareholders were in excess of their shareholding as on the Record Date and, accordingly, such excess Equity Shares were not considered for the purpose of Acceptance. Additionally, of such excess Equity Shares, 21,466 (Twenty-One Thousand Four Hundred Sixty-Six) Equity Shares pertained to 2,973 (Two Thousand Nine Hundred Seventy-Three) Eligible Shareholders under the Reserved Category, and 1,971 (One Thousand Nine Hundred Seventy-One) Equity Shares pertained to 175 (One Hundred Seventy-Five) Eligible Shareholders under the General Category.

2.4. The details of the valid bids considered by the Registrar are as follows:

Category of Shareholders	Number of Equity Shares reserved in the Buy-back (A)	Number of valid Bids	Total Equity Shares Validly Tendered (B)	No. of Times (B/A)
Reserved Category for Small Shareholders	8,10,000	3,069	52,10,174	6.43
General Category for all other Eligible Shareholders	45,90,000	184	2,45,44,216	5.35
TOTAL	**54,00,000**	**3,253**	**2,97,54,390**	**5.51**

2.5. All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buy-back Regulations and the terms set out in the Letter of Offer. The communication of acceptance/rejection was dispatched by the Registrar, through email, to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories) on Monday, July 20, 2026. In cases where email IDs were not registered with the Company or the Depositories and email bounce cases, physical letters of acceptance/rejection will be dispatched to the Eligible Shareholders by the Registrar on Tuesday, July 21, 2026.

2.6. The settlement of all valid bids was completed by Indian Clearing Corporation Limited and National Securities Clearing Corporation Limited (hereinafter collectively referred to as "Clearing Corporations") on Friday, July 17, 2026. The Clearing Corporations have made direct funds pay-out to the Eligible Shareholders, whose shares have been accepted under the Buy-back. If bank account details of any Eligible Shareholders were not available or if the fund's transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Shareholder's Broker for onward transfer to such Eligible Shareholders.

2.7. Equity Shares in dematerialized form accepted under the Buy-back were transferred to the Company Demat Account on Friday, July 17, 2026. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form have been unblocked in the account of respective Eligible Shareholders by the Clearing Corporation on Friday, July 17, 2026. No Equity Shares in physical form were validly tendered in the Buy-back.

2.8. The extinguishment of 54,00,000 (Fifty Four Lakhs) Equity Shares accepted under the Buy-back, comprising 54,00,000 Demat Shares, is currently under process and shall be completed on or before Tuesday, July 28, 2026.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1. The capital structure of the Company pre and post Buy-back is set forth below:

(Equity Shares having a face value of ₹ 10/- each)

Particulars	Pre-Buy-back*		Post-Buy-back#	
	No. of Equity Shares	Amount (₹)	No. of Equity Shares	Amount (₹)
Authorised Share Capital	7,00,00,000	70,00,00,000	7,00,00,000	70,00,00,000
Issued, Subscribed and Paid-up Share Capital	6,95,85,746	69,58,57,460	6,41,85,746	64,18,57,460

**As on Record Date i.e. Tuesday, June 30, 2026, as mentioned in the Letter of Offer;*
#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;

3.2. Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buy-back are as mentioned below:

S. No.	Name of the Shareholder	No. of Equity Shares accepted under the Buy-back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of total post Buy-back Equity Share Capital#
1.	Patel Holdings Limited	9,02,909	16.72	1.41
2.	Asgar Patel	5,56,768	10.31	0.87
3.	A S Patel Trust	4,47,050	8.28	0.70
4.	Arhaan Numaire Family Beneficiaries Trust	2,14,635	3.97	0.33
5.	Natasha Rajesh Pillai	1,94,725	3.61	0.30
6.	Natasha Nishqa Tanisha Family Beneficiaries Trust	1,80,754	3.35	0.28
7.	Asgar Shakoor Patel	88,334	1.64	0.14
8.	Wall Street Derivatives and Financial Services Ind*	53,414	0.99	0.08

#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;
**Wall Street Derivatives and Financial Services India Private Limited has been included in the above table for presentation purposes, considering that it is a Promoter/Promoter Group entity and the Equity Shares accepted under the Buy-back constitute approximately 0.99% of the total Equity Shares bought back, which is marginally below the 1% disclosure threshold.*

3.3. The shareholding pattern of the Company Pre and Post Buy-back is set forth below:

Category of Shareholder	Pre-Buy-back*		Post-Buy-back#	
	Pre - Buy-back* No. of Equity Shares	% to the existing Equity Share Capital	No. of Equity Shares	% to the Post Buy-back Equity Share Capital
Promoter & Promoter Group	2,51,55,310	36.15	2,24,68,156	35.00
Foreign Investors (including Non-Resident Indians / FIIs/ Foreign Nationals/ Foreign Corporate Bodies	9,13,544	1.31	4,17,17,590	65.00
Financial Institutions/ Banks/ Mutual Funds/ Insurance/ Government Companies	-	-		
Others (Individuals, Bodies Corporate, Employees, etc.)	4,35,16,892	62.54		
Total	**6,95,85,746**	**100.00**	**6,41,85,746**	**100.00**

** As on Record Date i.e. Tuesday, June 30, 2026, as mentioned in the Letter of Offer;*
#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;

4. MANAGER TO THE BUY-BACK

SAFFRON
energising ideas

Saffron Capital Advisors Private Limited
605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India.
Tel. No.: +91 22 49730394
E-mail ID: buybacks@saffronadvisor.com
Investor Grievance E-mail ID: investorgrievance@saffronadvisor.com
Website: www.saffronadvisor.com
Corporate Identification Number: U67120MH2007PTC166711
SEBI Registration Number: INM000011211
Contact Person: Saurabh Gaikwad/ Satej Darde

5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buy-back Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buy-back Public Advertisement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information. This Post Buy-back Public Advertisement is issued under the authority of the Buy-back Committee in terms of the resolution passed by the Buy-back Committee on July 20, 2026.

FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF PATEL INTEGRATED LOGISTICS LIMITED

Sd/- Mahesh Fogla	Sd/- Vikas Porwal	Sd/- Avinash Paul Raj
Executive Director **DIN:** 05157688	Executive Director **DIN:** 10382199	Company Secretary & Compliance Officer **ICSI Membership Number:** A21483

Place: Mumbai
Date: July 20, 2026

इंडो एमआयएमचा ३,८१२ कोटी रुपयांचा आयपीओ २३ जुलै रोजी खुला होणार

प्रिसिजन इंजिनिअरिंग घटकांचे उत्पादन करणाऱ्या 'इंडो एमआयएम लिमिटेड'ने आपल्या ३,८१२ कोटी रुपयांच्या 'इनिशिअल पब्लिक ऑफरिंग'साठी प्रति इक्विटी शेअर ४६१-४८५ रुपये असा किंमत पट्टा निश्चित केला आहे. हा आयपीओ गुंतवणुकीसाठी २३ जुलै रोजी खुला होईल आणि २७ जुलै रोजी बंद होईल. किंमत पट्ट्याच्या उच्च मर्यादेनुसार, इंडो एमआयएमचे मूल्यमापन जवळपास २४,००० कोटी रुपये इतके होते.

बेंगळुरू येथे मुख्यालय असलेल्या या कंपनीचा प्रस्तावित आयपीओ हा ७०० कोटी रुपयांपर्यंतच्या नवीन इक्विटी शेअर्सची विक्री आणि विद्यमान भागधारकांकडून ६.८२ कोटींपर्यंतच्या इक्विटी शेअर्सची विक्री यांचे मिश्रण आहे.

ओएफएस अंतर्गत, ब्रीन मेडोज इन्व्हेस्टमेंट्स लिमिटेड, अनुराधा कोडुरी आणि इंडियन इन्स्टिट्यूट ऑफ टेक्नॉलॉजी मद्रास हे आपले शेअर्स विकणार आहेत.

इंडो एमआयएम नवीन शेअर विक्रीतून मिळणाऱ्या निव्वळ रकमेचा वापर ४०० कोटी रुपयांची काही थकीत कर्जे पूर्णपणे किंवा अंशतः परतफेड करण्यासाठी आणि उर्वरित रक्कम सामान्य कॉर्पोरेट उद्देशांसाठी करणार आहे.

१९९६ मध्ये स्थापन झालेली इंडो एमआयएम, 'मेटल इंजेक्शन मोल्डिंग' तंत्रज्ञानाचा वापर करून प्रिसिजन इंजिनिअरिंग घटकांच्या उत्पादनासाठी 'एंड-टू-एंड' (सर्वसमावेशक) उपाययोजना पुरवते. एमआयएम उद्योगातील २५ वर्षांहून अधिक अनुभवासह, ही कंपनी एमआयएम तंत्रज्ञानाचा वापर करून प्रिसिजन इंजिनिअरिंग घटकांची निर्मिती करणारी जगातील सर्वात मोठी उत्पादक आहे. 'एफ अँड एस' अहवालानुसार, महसुलाच्या दृष्टीने एमआयएम क्षेत्रात कंपनीचा बाजार हिस्सा ६.८% असून गेल्या सहा वर्षांपासून कंपनीने हे स्थान कायम राखले आहे.

लोहिया कॉर्प लिमिटेडचा आयपीओ गुरुवार, २३ जुलै २०२६ रोजी उघडणार

मुंबई: लोहिया कॉर्प लिमिटेडने (पूर्वी कानपूरपॅकेजिंग मशीन्स लिमिटेड म्हणून ओळखली जाणारी) आपल्याइनिशियल पब्लिक ऑफरिंगसाठी (आयपीओ) १ रु. दर्शनी मूल्यअसलेल्या प्रति इक्विटी शेअरसाठी ४०४ रु. ते ४२५ रु. चा किंमतपट्टानिश्चित केला आहे.

कंपनीचा इनिशियल पब्लिक ऑफरिंग सबस्क्रिप्शनसाठी गुरुवार, २३ जुलै २०२६ रोजी उघडेल आणि सोमवार, २७ जुलै २०२६ रोजी बंद होईल.

गुंतवणूकदार किमान ३५ इक्विटी शेअर्ससाठी आणि त्यानंतर ३५ इक्विटीशेअर्सच्या पटीत अर्ज करू शकतात.

आमच्या कंपनीचे इश्यूड, सबस्क्राईब्ड आणि पेड-अप इक्विटी शेअरभांडवल १०,५६,५०,००० आहे, जे १ रु. दर्शनी मूल्य असलेल्या१०,५६,५०,००० इक्विटी शेअर्समध्ये विभागलेले आहे.

आजच्या तारखेला आऊटस्टँडिंग असलेले इक्विटी शेअर्स१ रु. दर्शनी मूल्याचे १०,५६,५०,००० इक्विटी शेअर्स आहेत.

१ रु. दर्शनी मूल्य असलेल्या या ऑफरमध्ये प्रमोटर्स - राज कुमारलोहिया, अमित कुमार लोहिया, गौरव लोहिया आणि प्रमोटर ग्रुपच्यासदस्या - रितू लोहिया तसेच इतर विक्री करणारे भागधारक - आलोककुमार लोहिया, अनुराग लोहिया आणि अनुजा लोहिया यांच्याद्वारे२५,९३१,४०७ पर्यंतच्या इक्विटी शेअर्सची ऑफर फॉर सेल समाविष्ट आहे.

ही ऑफर बुक-बिल्डिंग प्रक्रियेद्वारे केली जात आहे, ज्यामध्ये निव्वळऑफरपैकी किमान ७५% भाग पात्र संस्थात्मक खरेदीदारांसाठी आणि निव्वळ ऑफरच्या अनुक्रमे १५% पेक्षा जास्त नाही आणि १०% पेक्षा जास्त नाही असा भाग बिगर-संस्थात्मक बोलीदाते आणि किरकोळ वैयक्तिक बोलीदात्यांसाठी वाटप केला जाईल.

उत्तराखंडमध्ये पावसाचा कहर; चारधाम यात्रा तात्पुरती स्थगित

देहरादून, दि. २०: उत्तराखंडमध्ये सतत सुरू असलेल्या मुसळधार पावसामुळे धोका वाढला आहे. हवामान विज्ञान केंद्राच्या इशाऱ्यामुळे आणि चारधाम यात्रा मार्गावरील विविध ठिकाणी झालेल्या भूस्खलनाच्या पार्श्वभूमीवर प्रशासनाने सोमवारी खबरदारीचा उपाय म्हणून चारधाम यात्रेचे संचालन तात्पुरते थांबवले आहे. यात्रेकरूंच्या सुरक्षेला सर्वोच्च प्राधान्य देत हा निर्णय घेण्यात आला आहे. दरम्यान, हवामान विभागाने राज्यातील अनेक जिल्ह्यांमध्ये मुसळधार ते अतिमुसळधार पावसाचा इशारा जारी केला असून लोकांना अनावश्यक प्रवास टाळण्याचे आवाहन केले आहे.

गढवाल आयुक्त आनंद स्वरूप यांनी चारधाम यात्रेशी संबंधित सर्व जिल्हाधिकारी आणि संबंधित अधिकाऱ्यांना निर्देश दिले आहेत की, यात्रा मार्गावर असलेल्या तीर्थयात्रेकरूंना सुरक्षित ठिकाणी थांबवण्यात यावे आणि मार्ग पूर्णपणे सुरक्षित झाल्यानंतरच पुढील प्रवासाची परवानगी देण्यात यावी. त्यांनी माध्यमे आणि इतर संचार माध्यमांद्वारे तीर्थयात्रेकरू तसेच सामान्य नागरिकांपर्यंत वेळेवर अधिकृत माहिती पोहोचवण्याचेही निर्देश दिले आहेत, जेणेकरून कोणत्याही प्रकारची अफवा किंवा संभ्रमाची परिस्थिती निर्माण होऊ नये.

प्रशासनाचे म्हणणे आहे की, सध्याच्या प्रतिकूल हवामान परिस्थिती आणि यात्रा मार्गांवरील सुरक्षेच्या धोक्यांचा विचार करून हा निर्णय खबरदारीचा उपाय म्हणून घेण्यात आला आहे. मार्ग सुरक्षित झाल्यानंतर आणि परिस्थिती सामान्य झाल्यावर चारधाम यात्रेचे संचालन पुन्हा सुरू करण्यात येईल. प्रशासनाने भाविकांना केवळ अधिकृत माहितीवर विश्वास ठेवण्याचे आणि संबंधित जिल्हा प्रशासनाच्या सूचनांचे पालन करण्याचे आवाहन केले आहे.

दरम्यान, देहरादून येथील हवामान विज्ञान केंद्राच्या माहितीनुसार, सोमवारी राज्यातील बहुतांश भागात हलक्या ते मध्यम स्वरूपाच्या पावसासह अनेक ठिकाणी मुसळधार ते अतिमुसळधार पावसाची शक्यता आहे. देहरादून, टिहरी आणि हरिद्वार जिल्ह्यांमध्ये काही ठिकाणी मुसळधार ते अतिमुसळधार तसेच काही ठिकाणी अतिवृष्टीचा अंदाज व्यक्त करण्यात आला आहे. राज्यातील इतर जिल्ह्यांमध्येही काही ठिकाणी मुसळधार ते अतिमुसळधार पाऊस, वादळी वारे, विजांचा कडकडाट आणि पावसाच्या तीव्र ते अतितीव्र सरींची शक्यता व्यक्त करण्यात आली आहे. सकाळपासून अधूनमधून पावसाचा जोर कायम आहे.

विभागाच्या माहितीनुसार, मागील २४ तासांत राज्यातील अनेक भागांमध्ये मुसळधार पावसाची नोंद झाली आहे. मॅन्युअल पर्जन्यमापक केंद्रांमध्ये शामामध्ये २२० मिमी, कपकोटमध्ये ९७ मिमी, बंगापानीमध्ये ९२ मिमी आणि लोहारखेतमध्ये ९१ मिमी पावसाची नोंद करण्यात आली आहे. स्वयंचलित हवामान केंद्रांमध्ये पोखरी आणि डीडीहाट येथे प्रत्येकी १०९-१०९ मिमी, किच्छा येथे १०८ मिमी आणि मालदेवता येथे १०३.५ मिमी पावसाची नोंद झाली आहे.

देहरादूनसाठी जारी करण्यात आलेल्या अंदाजानुसार, दिवसभर सामान्यतः आकाश ढगाळ राहण्याची, मध्यम स्वरूपाचा पाऊस आणि विजांच्या कडकडाटासह अनेक वेळा सरी कोसळण्याची तसेच काही भागांमध्ये मुसळधार ते अतिमुसळधार पावसाची शक्यता व्यक्त करण्यात आली आहे. कमाल तापमान सुमारे २८ अंश सेल्सिअस राहण्याचा अंदाज आहे.

PUBLIC NOTICE

Smt. Nalmakhatun Abdul Hamid Khan a Member of the Om Shree Swami Samarth Co-operative Housing Society Ltd. having, address at Building No. R – 1, opposite Dadaji Konddev Stadium, Thane (W) 400601 and holding Flat No 806 in the building of the society, died on 18th December 2008 without making any nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/ objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as is provided under the bye-laws of the society. The claims/ objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between 10.00 A. M. to 5.00 P.M. from the date of publication of the notice till the date of expiry of its period.

Place: Thane Date: 21st July 2026

Sd/-
For and on behalf of
The Om Shree Swami Samarth Co-op. Hsg. Soc. Ltd.
Administrator

जाहीर सूचना

याद्वारे जनतेस सूचित करण्यात येते की, माझे अशिल श्री. भागाराम राम आधार गुप्ता हे फ्लॅट क्र. ५०६, ५ वा मजला, इमारत क्र. १-बी, अंधेरी (पश्चिम), शिव नगर को-ऑप. हाउसिंग सोसायटी लि., डी.एन. नगर पोलीस स्टेशनच्या मागे, डी.एन. नगर, अंधेरी (पश्चिम), मुंबई - ४०००५३ [illegible]

दिनांक: २१/०७/२०२६

ॲड. मनोज गुप्ता
(मुंबई)

PUBIC NOTICE

I, the undersigned UPADHYAY PREM SHANKAR, Age 28 years, residing at Sr. No. 113, H. No. 2B, R No. 03, Star Colony-3, Nr. Rajiv Gandhi School, Dhaniv Baug, Nallasopara (East), Tal.Vasai, Dist. Palghar 401209, do hereby state, declare on solemn. I say that, my Mother's name is wrongly mentioned as NIRMALA which is mentioned on my S.S.C. (10) Passed Marksheet issued by Maharashtra State Board. I say that, my Mother's correct name is NIRMALA DEVI which is mentioned on my 10th Leaving Certificate issued by Pancham English High School. I state that NIRMALA and NIRMALADEVI both the names are same. And as per My mother Aadhar card Name NIRMALADEVI RAMASHANKAR UPADHYAY (Aadhar Card No. 5454 4003 9887) & As per My Mother Pan card Name NIRMALADEVI R. UPADHYAY (Pan Card No. ABAPU8300N) are all the names are belongs to one & same person i.e. my Mother.

सार्वजनिक सूचना

याद्वारे सर्व जनतेला जाहीर सूचना देण्यात येते की, १) श्री. विशाल मोहन आहुजा आणि २) श्रीमती पूजा विशाल आहुजा हे हिरानंदानी गार्डन्स, पवई, मुंबई - ४०००७६ येथे स्थित ''अटलांटिस को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड'' च्या ''सी'' विंगमधील २३ व्या मजल्यावरील फ्लॅट क्रमांक २३०३ चे मालक आहेत. [illegible]

दिनांक: २१जुलै२०२६

राहुल नरेंद्र सिंह
वकील, उच्च न्यायालय
दुकान क्रमांक ६८, पवई प्लाझा,
हिरानंदानी गार्डन्स, पवई,
मुंबई - ४०००७६
मोबाईल क्र.: ९०२१५५१२६८

स्मृती ऑरगॅनिक्स लि.

नोंदणीकृत कार्यालय: बालाजी भवन, १६५-अ, रेल्वेलाईन्स, सोलापूर - ४१३००१
CIN-L24119PN1989PLC052562 फोन: 0091-217-2310267 FAX: 0091-217-2310268
E-mail: cs@smruthiorganics.com; Website: www.smruthiorganics.com

१. कंपनीची ३७ वी वार्षिक सर्वसाधारणसभा, शुक्रवार, दिनांक १० ऑगस्ट, २०२६ रोजी दुपारी २.३० वाजता आयोजित केली आहे. निगम व्यवहार मंत्रालयाने जारी केलेल्या सामान्य परिपत्रक दिनांक २२ सप्टेंबर २०२५ क्र. ०३/२०२५ आणि सिक्युरिटीज आणि एक्सचेंज बोर्ड ऑफ इंडियाने जारी केलेल्या परिपत्रक क्र. SEBI/HO/DDHS/P/CIR/2023/0164, दिनांक ०६ ऑक्टोबर २०२३ (यापुढे एकत्रितपणे परिपत्रके म्हणून संबोधले जाईल), नुसार ही सभा व्हिडिओ कॉन्फरन्सिंग / ऑडिओ व्हिज्युअल माध्यमाद्वारे आयोजित केली आहे.

२. परिपत्रकांचे अनुपालन करण्यासाठी, ज्या सभासदांचे इमेल कंपनीकडे / डीपॉसिटरीकडे नोंद आहेत त्या सभासदांना वेबलिंक द्वारे ३७ व्या वार्षिक सर्वसाधारण सभेची सूचना आणि आर्थिक वर्ष २०२५-२०२६ चा वार्षिक अहवाल कंपनीच्या इमेलद्वारे १७ जुलै २०२६ रोजी पाठवण्यात आला आहे. वार्षिक सर्वसाधारण सभेचा अहवाल www.smruthiorganics.com, www.bseindia.com आणि www.msei.in वर देखील उपलब्ध आहे.

३. छापील स्वरूपात सममाण प्रमाणपत्र बाळगणाऱ्या सभासदांनी त्यांचे इमेलआयडी कंपनीकडे नोंद केले नसतील त्यांनी त्यांचे इमेल, सममाण हस्तांतरण एजंटकडे (सममाणप्रमाणपत्र (पुढे आणि मागे), पॅनकार्ड, आधारकार्ड स्वयं-साक्षांकित स्कॅन कॉपी या डोक्युमेंटसह) rtaclientservice@adroitcorporate.com यावर नोंदवावेत. डिमॅट स्वरूपात सममाण बाळगणाऱ्या सभासदांनी त्यांचे मेलमधील बदल डेपोसिटरी पार्टीसिपंटकडे कळवावेत.

४. सभासद वार्षिक सर्वसाधारण सभेच्या ठरावांवर रिमोट इ-वोटिंगद्वारे किंवा ३७ व्या वार्षिक सर्वसाधारण सभेच्या दिवशी होणाऱ्या इ-वोटिंगद्वारे मत नोंदवू शकतात. इ-वोटिंगची सुविधा सिडीएसएल द्वारे www.evotingindia.com वर देण्यात आली आहे. रिमोट इ-वोटिंग शुक्रवार, ७ ऑगस्ट २०२६ रोजी सकाळी ९:०० वाजता (IST) आणि रविवार, ९ ऑगस्ट २०२६ रोजी सायंकाळी ५:०० वाजता (IST) वाजेपर्यंत आहे. यावेळे नंतर केलेले मतदान ग्राह्य धरले जाणार नाही. जे सभासद वार्षिक सर्वसाधारण सभेस विडिओ कॉन्फरन्सिंगद्वारे/अदर ऑडिओ व्हिज्युअल मिन्सद्वारे उपस्थित राहतील आणि ज्यांनी रिमोट इ-वोटिंगद्वारे मतदान केलेले नाही ते सभासद वार्षिक सर्वसाधारण सभेच्या दिवशी इ-वोटिंग करू शकतात. ज्या सभासदांनी सभेपूर्वी रिमोट इ-वोटिंगद्वारे मतदान केले आहे ते सभासद सभेस उपस्थित राहू शकतात परंतु मतदान करू शकणार नाहीत. ज्या सभासदांचे नाव सभासद नोंदवहीमध्ये शुक्रवार, ३१ जुलै, २०२६, रोजी नोंद आहे. ते सभासद इ-वोटिंग किंवा सभेच्या दिवशीचे वोटिंग करण्यास पात्र आहेत. ज्या सभासदांनी वार्षिक सर्वसाधारण सभेच्या सूचना नंतर सभासद घेतले असतील ते सभासद cs@smruthiorganics.com/ rtaclientservice@adroitcorporate.com या पत्त्यावर मेल पाठवून यूजर आयडी आणि पासवर्ड प्राप्त करू शकतात.

५. इ-वोटिंग बाबतच्या कोणत्याही समस्येकरिता helpdesk.evoting@cdslindia.com संपर्क करावा.

६. सभासद नोंदवही व सममाण हस्तांतरण नोंदवही दिनांक शनिवार, १ ऑगस्ट २०२६ ते सोमवार, १० ऑगस्ट २०२६ (दोन्ही दिवस समाविष्ट) बंद राहील.

ठिकाण: सोलापूर
दिनांक: २१-०७-२०२६

स्मृती ऑरगॅनिक्स लि. करिता
उर्वशी खन्ना
कंपनी सचिव

निवास हौसिंग फायनान्स लिमिटेड

(पुर्वीची निवास हौसिंग फायनान्स प्रायव्हेट लिमिटेड म्हणून संदर्भ)
नोंद. कार्या.: ए१, ६वा मजला, ट्रेड स्टार, अंधेरी कुर्ला रोड, जे बी नगर, अंधेरी (पूर्व), मुंबई-४०००५९.

NIWAS HOUSING FINANCE

ताबा सूचना

(नियम ८(१) व (२))

ज्याअर्थी, खालील स्वाक्षरीकार हे सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फिनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट (ॲक्ट) २००२ अंतर्गत [illegible] ३ सहवाचिता कलम १३(२) [illegible] सूचनेनुसार सदर सूचना प्राप्त [illegible]

सदर कर्जदार यांनी वर नमूद केलेली रक्कम [illegible] एनएचएफएलचे प्राधिकृत स्वाक्षरीकर्ता [illegible] नियम ८ अन्वये त्यांना प्राप्त अधिकारान्वये [illegible] आहे.

कर्जदारांचे लक्ष वेधण्यात येत आहे [illegible] ची तरतूद आहे.

विशेषतः कर्जदार व सर्वसामान्य जनतेस [illegible] व्यवहार केलेला असल्यास [illegible] शुल्क जमा करावे.

कर्ज खाते क्रमांक	कर्जदार व मालमत्ता तपशील	मागणी सूचना दिनांक व रक्कम	ताबा दिनांक	ताबा स्थिती
LNKJTLAP-07240045365	१. महेश एकनाथ बाचभोई (कर्जदार), २. जयश्री एकनाथ बाचभोई (सह-कर्जदार)	रु.४,९०,८४०/- (रुपये चार लाख नव्वद हजार आठशे चाळीस फक्त) दिनांक: १६ एप्रिल, २०२६	१७ जुलै, २०२६	सांकेतिक ताबा

मालमत्ता तपशील: घर क्र.८५, मु. आंबेते बुद्रुक, पोस्ट शिवाली, ता. मुरबाड, जि. ठाणे-४२१४०१, क्षेत्रफळ ७८३ चौ.फू. येथील मालमत्तेचा जागेचे सर्व भाग व खंड. पुर्वीदरम्यान चतुसिमा: पुर्वेस: वास्तविकनुसार; पश्चिमेस: वास्तविकनुसार; उत्तरेस: वास्तविकनुसार; दक्षिणेस: वास्तविकनुसार.

कर्ज खाते क्रमांक	कर्जदार व मालमत्ता तपशील	मागणी सूचना दिनांक व रक्कम	ताबा दिनांक	ताबा स्थिती
LNKALLAP-06230032571	१. आम्मान बशीर शेख (कर्जदार), २. आफरीन बशीर शेख (सह-कर्जदार)	रु.४,८१,५१३/- (रुपये चार लाख एक्याऐंशी हजार पाचशे तेरा फक्त) दिनांक: १६ एप्रिल, २०२६	१७ जुलै, २०२६	सांकेतिक ताबा

मालमत्ता तपशील: घर क्र.१८२, मु. किसाल-पारगाव, पोस्ट सरलगाव, किसाल झाडपे शाळेजवळ, कल्याण तालुका मुरबाड, जि. ठाणे-४२१४०१ येथील मालमत्तेच्या जागेचे सर्व भाग व खंड. पुर्वीदरम्यान चतुसिमा: पुर्वेस: वास्तविकनुसार; पश्चिमेस: वास्तविकनुसार; उत्तरेस: वास्तविकनुसार; दक्षिणेस: वास्तविकनुसार.

ठिकाण: ठाणे
दिनांक: २१.०७.२०२६

सही/-
प्राधिकृत अधिकारी
निवास हौसिंग फायनान्स लिमिटेड

खेडमध्ये जगबुडी नदीचे पाणी इशारा पातळीवर

रत्नागिरी, दि. २०: गेल्या काही दिवसांपासून सुरू असलेल्या मुसळधार पावसामुळे खेडमधील जगबुडी नदीने इशारा पातळी ओलांडली असून, नदीचे पाणी शहराच्या सखल भागात शिरू लागले आहे. गेल्या १५ दिवसांतील ही तिसरी वेळ असल्याने खेडमधील व्यापारी आणि नागरिकांमध्ये भीतीचे वातावरण पसरले आहे. जगबुडी नदीची इशारा पातळी ५ मीटर आहे, तर धोक्याची पातळी ७ मीटर निश्चित करण्यात आली आहे. सध्या नदीचे पाणी ५.७० मीटर पातळीवरून वाहत आहे. पावसात खंड न पडल्यास आणि नदीची पाणीपातळी अशीच वाढत राहिल्यास ती धोक्याची पातळी गाठण्याची दाट शक्यता वर्तवण्यात येत आहे. नदीच्या वाढत्या पातळीमुळे खेड शहराच्या जनजीवनावर गंभीर परिणाम झाला आहे.

PATEL INTEGRATED LOGISTICS LIMITED

Registered Office: Patel House, Ground Floor, Plot No 48, Gazdar Bandh, North Avenue Road, Santacruz West, Mumbai, Maharashtra, 400054, India.
Corporate Office: Natasha', 52 Hill Road, Bandra (West), Mumbai - 400052, Maharashtra, India.
Tel. No: 022-26050021 / 26052915 / 26053913 / 26053915; **Email:** pill_investorservices@patel-india.com; **Website:** www.patel-india.com
Corporate Identification Number (CIN): L71110MH1962PLC012396
Contact Person: Avinash Paul Raj, Company Secretary & Compliance Officer

POST BUY-BACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS

This post buy-back public advertisement ("**Post Buy-back Public Advertisement**") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("**SEBI Buy-back Regulations**") regarding the completion of the Buy-back.

This Post Buy-back Public Advertisement should be read in conjunction with the public announcement dated June 24, 2026, published on June 25, 2026 ("**Public Announcement**"), Corrigendum to the Public Announcement dated June 25, 2026, which was published on June 26, 2026 (the "**Corrigendum**"), the Addendum to the Public Announcement dated June 27, 2026, which was published on June 29, 2026 (the "**Addendum**"), the letter of offer dated July 02, 2026 ("**Letter of Offer**") and Corrigendum to Letter of Offer dated July 09, 2026, which was published on July 10, 2026 (the "**Corrigendum to LOF**") issued in connection with the Buy-back.

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to such terms in the Public Announcement and the Letter of Offer.

1. THE BUY-BACK

1.1. Patel Integrated Logistics Limited ("**Company**") had announced the offer to buy-back up to 54,00,000 (Fifty Four Lakhs) fully paid-up equity shares of a face value of ₹ 10/- (Rupees Ten only) each of the Company ("Equity Shares"), representing 7.76% of the total number equity shares in the total paid-up equity share capital of the Company, from all Equity Shareholders / Beneficial Owner(s) of Equity Shares of the Company as on the Record Date, i.e., Tuesday, June 30, 2026, on a proportionate basis, through the tender offer method, at a price of ₹ 20/- (Rupees Twenty only) per Equity Share, payable in cash, for an aggregate amount not exceeding ₹ 10,80,00,000/- (Rupees Ten Crore Eighty Lakhs only) ("**Buy-back**") excluding the Transaction Costs, which represents 8.434% and 8.435% of the aggregate of the fully paid-up equity share capital and free reserves as per last audited standalone and consolidated financial statements of the Company for the financial year ended March 31, 2026 i.e. the latest audited financial statements available as on the date of Board Meeting recommending the proposal of the Buy-back, respectively, which is within the statutory limit of 10% of the aggregate of the fully paid-up equity share capital and free reserves as per the last audited accounts of the Company for the financial year ended March 31, 2026, in compliance with the provisions of the Companies Act and the SEBI Buy-back Regulations.

1.2. The Buy-back was implemented by the Company using the Mechanism for acquisition of shares through Stock Exchanges pursuant to Tender-Offers under Takeovers, Buy-back and Delisting ("**Stock Exchange Mechanism**") notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with the SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and the SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments or statutory modifications for the time being in force ("**SEBI Circulars**"). The Company had taken acquisition window of the National Stock Exchange of India Limited ("**NSE**") and BSE Limited ("**BSE**") for facilitating tendering of Equity Shares under the Buy-back. For the purposes of the Buy-back, BSE Limited ("**BSE**") was the designated stock exchange.

1.3. The Buy-back Opening Date was Monday, July 6, 2026, and the Buy-back Closing Date was Friday, July 10, 2026.

2. DETAILS OF THE BUY-BACK

2.1. 54,00,000 (Fifty Four Lakhs) Equity Shares were bought back under the Buy-back, at a price of ₹ 20/- (Rupees Twenty only) per Equity Share.

2.2. The total amount utilized in the Buy-back is ₹ 10,80,00,000/- (Rupees Ten Crore Eighty Lakhs only), excluding Transaction Costs.

2.3. The Registrar to the Buy-back, i.e., Bigshare Services Private Limited ("Registrar"), considered 3,253 (Three Thousand Two Hundred Fifty-Three) valid bids for 2,97,54,390 (Two Crore Ninety-Seven Lakh Fifty-Four Thousand Three Hundred Ninety) Equity Shares in response to the Buy-back, resulting in the subscription of approximately 5.51 times the maximum number of Equity Shares proposed to be bought back. Of the total 3,292 (Three Thousand Two Hundred Ninety-Two) bids received, 39 (Thirty-Nine) bids for 54,238 (Fifty-Four Thousand Two Hundred Thirty-Eight) Equity Shares were not considered since they were not Eligible Shareholders as on the Record Date. Further, out of the aforesaid valid bids received for 2,97,77,827 (Two Crore Ninety-Seven Lakh Seventy-Seven Thousand Eight Hundred Twenty-Seven) Equity Shares, 23,437 (Twenty-Three Thousand Four Hundred Thirty-Seven) Equity Shares tendered by Eligible Shareholders were in excess of their shareholding as on the Record Date and, accordingly, such excess Equity Shares were not considered for the purpose of Acceptance. Additionally, of such excess Equity Shares, 21,466 (Twenty-One Thousand Four Hundred Sixty-Six) Equity Shares pertained to 2,973 (Two Thousand Nine Hundred Seventy-Three) Eligible Shareholders under the Reserved Category, and 1,971 (One Thousand Nine Hundred Seventy-One) Equity Shares pertained to 175 (One Hundred Seventy-Five) Eligible Shareholders under the General Category.

2.4. The details of the valid bids considered by the Registrar are as follows:

Category of Shareholders	Number of Equity Shares reserved in the Buy-back (A)	Number of valid Bids	Total Equity Shares Validly Tendered (B)	No. of Times (B/A)
Reserved Category for Small Shareholders	8,10,000	3,069	52,10,174	6.43
General Category for all other Eligible Shareholders	45,90,000	184	2,45,44,216	5.35
TOTAL	**54,00,000**	**3,253**	**2,97,54,390**	**5.51**

2.5. All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buy-back Regulations and the terms set out in the Letter of Offer. The communication of acceptance/rejection was dispatched by the Registrar, through email, to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories) on Monday, July 20, 2026. In cases where email IDs were not registered with the Company or the Depositories and email bounce cases, physical letters of acceptance/ rejection will be dispatched to the Eligible Shareholders by the Registrar on Tuesday, July 21, 2026.

2.6. The settlement of all valid bids was completed by Indian Clearing Corporation Limited and National Securities Clearing Corporation Limited (hereinafter collectively referred to as "Clearing Corporations") on Friday, July 17, 2026. The Clearing Corporations have made direct funds pay-out to the Eligible Shareholders, whose shares have been accepted under the Buy-back. If bank account details of any Eligible Shareholders were not available or if the fund's transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Shareholder's Broker for onward transfer to such Eligible Shareholders.

2.7. Equity Shares in dematerialized form accepted under the Buy-back were transferred to the Company Demat Account on Friday, July 17, 2026. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form have been unblocked in the account of respective Eligible Shareholders by the Clearing Corporation on Friday, July 17, 2026. No Equity Shares in physical form were validly tendered in the Buy-back.

2.8. The extinguishment of 54,00,000 (Fifty Four Lakhs) Equity Shares accepted under the Buy-back, comprising 54,00,000 Demat Shares, is currently under process and shall be completed on or before Tuesday, July 28, 2026.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1. The capital structure of the Company pre and post Buy-back is set forth below:

(Equity Shares having a face value of ₹ 10/- each)

Particulars	Pre-Buy-back*		Post-Buy-back#	
	No. of Equity Shares	Amount (₹)	No. of Equity Shares	Amount (₹)
Authorised Share Capital	7,00,00,000	70,00,00,000	7,00,00,000	70,00,00,000
Issued, Subscribed and Paid-up Share Capital	6,95,85,746	69,58,57,460	6,41,85,746	64,18,57,460

*As on Record Date i.e. Tuesday, June 30, 2026, as mentioned in the Letter of Offer;
#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back.

3.2. Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buy-back are as mentioned below:

S. No.	Name of the Shareholder	No. of Equity Shares accepted under the Buy-back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of total post Buy-back Equity Share Capital#
1.	Patel Holdings Limited	9,02,909	16.72	1.41
2.	Asgar Patel	5,56,768	10.31	0.87
3.	A S Patel Trust	4,47,050	8.28	0.70
4.	Arhaan Numaire Family Beneficiaries Trust	2,14,635	3.97	0.33
5.	Natasha Rajesh Pillai	1,94,725	3.61	0.30
6.	Natasha Nishga Tanisha Family Beneficiaries Trust	1,80,754	3.35	0.28
7.	Asgar Shakoor Patel	88,334	1.64	0.14
8.	Wall Street Derivatives and Financial Services India Private Limited*	53,414	0.99	0.08

#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;

Wall Street Derivatives and Financial Services India Private Limited has been included in the above table for presentation purposes, considering that it is a Promoter/Promoter Group entity and the Equity Shares accepted under the Buy-back constitute approximately 0.99% of the total Equity Shares bought back, which is marginally below the 1% disclosure threshold.

3.3. The shareholding pattern of the Company Pre and Post Buy-back is set forth below:

Category of Shareholder	Pre-Buy-back*		Post-Buy-back#	
	Pre - Buy-back* No. of Equity Shares	% to the existing Equity Share Capital	No. of Equity Shares	% to the Post Buy-back Equity Share Capital
Promoter & Promoter Group	2,51,55,310	36.15	2,24,68,156	35.00
Foreign Investors (including Non-Resident Indians / FIIs/ Foreign Nationals/ Foreign Corporate Bodies	9,13,544	1.31	4,17,17,590	65.00
Financial Institutions/ Banks/ Mutual Funds/ Insurance/ Government Companies	-	-		
Others (Individuals, Bodies Corporate, Employees, etc.)	4,35,16,892	62.54		
Total	**6,95,85,746**	**100.00**	**6,41,85,746**	**100.00**

** As on Record Date i.e. Tuesday, June 30, 2026, as mentioned in the Letter of Offer;*
#Subject to extinguishment of 54,00,000 Equity Shares accepted in the Buy-back;

4. MANAGER TO THE BUY-BACK

SAFFRON
energising ideas

Saffron Capital Advisors Private Limited
605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India.
Tel. No.: +91 22 49730394
E-mail ID: buybacks@saffronadvisor.com
Investor Grievance E-mail ID: investorgrievance@saffronadvisor.com
Website: www.saffronadvisor.com
Corporate Identification Number: U67120MH2007PTC166711
SEBI Registration Number: INM000011211
Contact Person: Saurabh Gaikwad/ Satej Darde

5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buy-back Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buy-back Public Advertisement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information. This Post Buy-back Public Advertisement is issued under the authority of the Buy-back Committee in terms of the resolution passed by the Buy-back Committee on July 20, 2026.

FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF PATEL INTEGRATED LOGISTICS LIMITED

Sd/- Mahesh Fogla	Sd/- Vikas Porwal	Sd/- Avinash Paul Raj
Executive Director DIN: 05157688	Executive Director DIN: 10382199	Company Secretary & Compliance Officer ICSI Membership Number: A21483

Place: Mumbai
Date: July 20, 2026